

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 13

CP(IB) No. 130/Chd/Hry/2020

Under Section 9, IBC 2016

**In the matter of:-**

Sadhil Enterprises Private Limited

...Petitioner/Operational Creditor

Vs.

Om Metallogic Private Limited

...Respondent/ Corporate Debtor

**Present:**

Mr. Bhriagu Agnihotri, Advocate for petitioner/ operational creditor.  
Mr. Siddharth Thukral, Advocate for respondent/ corporate debtor.

It is stated by learned counsel for the petitioner that compliance of order dated 21.10.2022 could not be made as the client is not providing legible copies of the invoices. Even the amended memo of parties has not been filed. On the last date of hearing none appeared on behalf of petitioner, however, today Mr. Bhriagu Agnihotri, Advocate is present but he has shown his inability to comply with the order because of the conduct of the petitioner. In these circumstances, it seems that the petitioner is not interested to pursue the present petition. Therefore, the present petition is dismissed for non-compliance of order dated 01.08.2022.

-sd-

**(Subrata Kumar Dash)  
Member (Technical)**

-sd-

**(Harnam Singh Thakur)  
Member (Judicial)**

January 04, 2023  
SM